

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 80 of 2020

IN THE MATTER OF:

Markand Adhikari

...Appellant

Versus

Central Bank of India

...Respondent

Present:-

For Appellant: Mr. Prashant Jain, Ms. Arpit Dwivedi, Mr. Sai Deepak and Mr. Shweta Sharma, Advocates.

For Respondent: Mr. O.P Gaggar, Advocate for R-1.

Ms. Udita Singh and Mr. Vijendra KumarJain, Advocate for R-2.

ORDER
(Virtual Mode)

22.12.2020 The Learned Counsel for the Appellant as well as the Learned Counsel for the Respondent/Bank are required to file their 'Notes of Written-Submissions' containing not more than three pages together with 'Compilation of Judgments' if any, before the office of the Registry by 5th January, 2021 and the Office of the Registry is permitted to receive the same.

Added further, the said 'Notes of Written-Submissions' of respective sides are to be exchanged between the Learned Counsels appearing for the parties in the instant Appeal. Apart from that, the Learned Counsel for the Respondent No. 2 is also permitted to file the Status-Report in the form of Paper Book before the office of the Registry before 05th January, 2021 and the Office of the Registry is permitted to receive the same. Copy of the said Status-Report shall be served by the Learned Counsel for Respondent No. 2 to the Learned Counsel for the Appellant as well as the Respondent before next date of hearing.

The Registry is directed to list the matter for Hearing on **19th January, 2021.**

The Corporate Debtor through its Directors shall lend helping hand and assistance to the Respondent No. 2/Resolution Professional in respect of signing of cheques etc. and there shall be no impediment in this regard and this is made quite clear, notwithstanding the fact that the e-mail as was already sent to the Respondent No. 2/Resolution Professional on 15th December, 2020.

**[Justice Venugopal M.]
Member (Judicial)**

**[V.P. Singh]
Member (Technical)**

Basant B./nn/